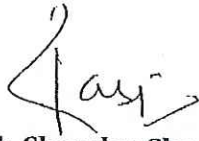


File no.1-1619/FSSAI/Imports/2016  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under Food Safety and Standards Act, 2006)  
**(Imports Division)**  
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 6<sup>th</sup> March, 2017

**ORDER**

A number of representations have been made to FSSAI requesting to define the sample size of high priced imported alcoholic beverages. After thoughtful consideration, it is decided that in the case of import of high priced liquor, miniature/representative sample of 100ml (in two numbers) can be taken for laboratory analysis subject to condition that imported consignment shall be accompanied with test certificate of the regulatory body of exporting country that the representative/miniature sample and imported consignment pertains to the same batch.

  
(Rakesh Chandra Sharma)  
Director (Imports)

To:

1. All the Authorised Officers, FSSAI
2. Director Customs
3. Advisor Lab, FSSAI with request to communicate to all laboratories
4. PPS to Chairperson, FSSAI
5. PS to CEO, FSSAI
6. CITO, FSSAI (for uploading on website)